

**MINISTRY OF IRRIGATION AND POWER (SHRI B.N. KUREEL) :** I beg to lay on the Table a statement on floods and damage caused due to heavy rains in Kerala in the month of May, 1972. [Placed in Library, See No. LT—3055/72]

**REVIEWS AND REPORTS OF THE INDIAN DRUGS AND PHARMACEUTICALS LTD. AND PYRITES, PHOSPHATES AND CHEMICALS, LTD.**

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

- (1) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3056/72]
- (2) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1970-71.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1970-71 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT—3057/72].

12-22 hrs.

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**  
**MINUTES**

**SHRI G. G. SWELL (Autonomous Districts) :** I beg to lay on the Table of the House the Minutes of the Ninth to Fourteenth sittings of the Committee on Private Members Bills and Resolutions held during the current session.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 17th May, 1972, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sri Brahmananda Panda and Sri Sukhdev Prasad from the membership of the Rajya Sabha on the 2nd April 1972, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said Committee to fill the vacancies.”

2, I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri Brahmananda Panda
2. Shri Sukhdev Prasad.

- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd May, 1972 and transmitted to the Rajya Sabha for its

[Shri G G Swell]

recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

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#### ASSENT TO BILL

SECRETARY Sir, I lay on the Table the Appropriation (No 3) Bill 1972 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 5th May, 1972

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12.25 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 29th May, 1972, will consist of

- 1 Consideration and passing of
  - (a) The Constitution (Thirty first Amendment) Bill, 1972
  - (b) The Constitution (Thirty second Amendment) Bill, 1972
- 2 Consideration of a Motion for reference of the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, to a Joint Committee
- 3 Consideration and passing of the Taxation Laws (Extension to Jammu and Kashmir) Bill 1972
- 4 Consideration of a Motion for reference of the General Insurance (Nationalisation) Bill, 1972 to a Joint Committee
- 5 Consideration and passing of
  - (a) The Delhi Lands (Restriction on Transfer) Bill, 1972
  - (b) The Aligarh Muslim University

(Amendment) Bill, 1972.

(c) The University Grants Commission (Amendment) Bill, 1972

(d) The Hire Purchase Bill as passed by Rajya Sabha.

MR SPEAKER. I have received only one intimation, that is, from Shri S M. Banerjee.

श्री हुकम चन्द कच्छबाय (मुरैना) अध्यक्ष महोदय आपने नियम बड़ा कड़ा बचावा है। पहल तो ऐसी प्रया थी कि सदस्य लोग माननीय समदीय कार्य मंत्री से कार्यक्रम के बारे में सवाल पूछ लेते थे. लेकिन अब हम अपनी बात नहीं कह सकते।

अध्यक्ष महोदय : जिन्होंने सूचना दी है उनको तो आप बोलने नहीं दत्त। ऐसा जमाना है जिसको हक है उसको रोक रहे है।

SHRI S M BANERJEE (Kanpur) First of all, I would like to know from the hon Minister what is the fate of the Constitution (Twenty-ninth Amendment) Bill The Constitution (Twenty-ninth Amendment) Bill was introduced in this House some time back. But you are not coming with the Bill to get it passed. Is it dropped? I do not know

Secondly I would request the Minister of Parliamentary Affairs that there should be some statement made on behalf of the Government or a brief discussion should be allowed regarding Vietnam. The bombing is going on unabated there. I would request the hon Minister to impress upon the Prime Minister to make a statement on that

Lastly, we have read in the newspapers that the Government is still trying to make up its mind to grant full recognition to the G D R. Sir, 350 Members from all sections of the House have signed a memorandum. I would request you, before the session ends, to impress upon the Prime Minister to make a statement that the G D R will be given full recognition.

SHRI RAJ BAHADUR. Sir, we have to assess the respective priorities so far a